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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**  
+ **CS(OS) 636/2019 & I.A. 17204-17207/2019**  
**VINOD KUMAR KAD & ORS.**

..... Plaintiff

Represented by: Mr. Anandnandan, Mr. Rohit  
Rajershi, Advs.

versus

**GIRISH KUMAR KAD & ORS.**

..... Defendant

Represented by: Mr. Lalit Gupta, Mr. Sidharth Arora,  
Advs. for D-1 to 5.

**CORAM:**  
**HON'BLE MS. JUSTICE MUKTA GUPTA**

**ORDER**

**10.12.2019**

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CAV 1200/2019

1. Learned counsel for the caveator enters appearance.
2. Caveat is discharged.
3. Application is disposed of.

CS(OS) 636/2019 & I.A. 17204-17207/2019

1. At the outset learned counsel for the plaintiff states that he needs to add certain prayers in the suit and he would file an application seeking amendment of the pleadings in the suit.
2. At request renotify on 14<sup>th</sup> January, 2020.

**MUKTA GUPTA, J.**

**DECEMBER 10, 2019**

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